

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

15. C.P. (IB)/625(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 08.09.2023**

NAME OF THE PARTIES: HTL Aircon Private Limited
V/s
**Leena Power-Tech Engineers Private
Limited**

Section: 9 of Insolvency and Bankruptcy Code, 2016

ORDER

Counsel, Kajol Punjabi appeared for the Operational Creditor. None appeared from the Corporate Debtor. It is seen from the record that the Court Notice has been duly served on the Corporate Debtor on 22.08.2023 to intimate the next date of hearing and it is manifest from the track consignment. Despite valid service, none has appeared for the Corporate Debtor, therefore, the Corporate Debtor is proceeded ex-parte. Heard the submissions of the Counsel appearing for the Operational Creditor and **reserved for Orders.**

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

08.09.2023
Sushil

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)